

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "G" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.No.3420/Del./2017  
Assessment Year 2009-2010

Mrs. Ritu Mishra, D-187, Sushant Lok-1, Gurgaon, Haryana PIN – 122 001. PAN AATPM5732A	vs.	The ACIT, Circle-54(1), New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Prakash Dubey, Sr. D.R.

Date of Hearing :	11.02.2021
Date of Pronouncement :	11.02.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-XXVI, New Delhi, Dated 28.03.2013, for the A.Y. 2009-2010.

2. None appeared on behalf of the Assessee. However, Learned Counsel for the Assessee filed letter stating therein that appeal of assessee was dismissed for non-payment of self-assessment tax. The assessee after making payment of self-assessment tax filed the appeal separately in which the Ld. CIT(A) has deleted the part addition. Assessee, therefore, seeks permission to withdraw the appeal.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 11<sup>th</sup> February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.